

20.8.90

DA 83/90

6

Applicant through counsel Shri Umesh Misra.

On behalf of the respondents Mrs Raj. Kumari Chopra, Counsel, is present.

We have heard learned counsel for both the parties. The point in issue is a very simple. The applicant, who was working as Postal Assistant at G.P.O., New Delhi, was sent for medical check-up to Dr. Ram Manohar Lohia Hospital, New Delhi and the report from them was that the applicant was unfit because of defective fixation of eye. Thereafter, the departmental authorities decided to send the applicant to appear before the Medical Board and get himself examined. The disputed point thereafter comes is that the applicant has not been allowed to resume his work. The respondents say that the applicant has not been relieved from the job but was only relieved for the purpose of going to Dr. Ram Manohar Lohia Hospital for medical check-up, which the applicant has not done so far.

It is apparent that the applicant continues to be an employee. But we have noticed that the applicant has not appeared before the Medical Board for his check-up, which is a necessity. We, therefore, direct that the applicant will now go to Dr. Ram Manohar Lohia Hospital to appear before the Medical Board whenever it is indicated and get himself examined.

In the meantime when he goes to the office, he will be allowed to work.

This Original Application is accordingly disposed of.

ORDER (DASTI).

*I.K. Rangotra*  
( I.K. RANGOTRA )  
MEMBER (A)

*AB*  
( AMITAV BANERJI )  
CHAIRMAN

SRD